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G.K.Das vs.UOI

ADMISSION SL.NO.12
O.A.No.260/00546/15
Date-26.08.2015

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.J.M.Patnaik, learned counsel for the applicant and Mr.B.P.Nayak, learned ACGSC for the Respondents. In this Original Application, applicant has prayed for a direction to be issued to the concerned authorities for disposal of his representation dated 18.8.2015 with regard to his seniority. However, Mr.Nayak pointed out that in the prayer portion of the representation applicant has requested the authorities to allow some more time, at least till disposal of the RTI Application filed under Section 19 of the RTI Act, 2005 before the appellate authority so as to enable him to have the requisite data and represent the issue in a more justified manner. Making this submission, Mr.Nayak submitted that the O.A. at this stage is premature.

On being pointed out, Mr.Patnaik sought permission of this Tribunal to withdraw the O.A. Accordingly, the O.A. is disposed of as withdrawn.

MEMBER(A)